

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 294-295 of 2020

IN THE MATTER OF:

State Bank of India

...Appellant

Vs.

Visa Steel Ltd.

...Respondent

Present:

For Appellant:

**Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha,
Mr. Siddhartha Datta, Ms. Moulshree Shukla and
Mr. Deepanjan Dutta Roy, Advocates.**

For Respondent:

**Mr. S.N. Mookherjee, Sr. Advocate with Mr.
Sabyasachi Chaudhury, Ms. Nikita Jhunjunwala,
Advocates.**

ORDER

(Through Virtual Mode)

23.09.2020: Heard the Learned Senior Counsel for the Respondent in 'Full'. For the Reply of Learned Senior Counsel for the Appellant, the matter is adjourned to **5th October, 2020**.

In the meanwhile, the Learned Counsel for the Appellant is required to submit the 'Notes of Additional Written Submissions' along with 'Compilation of Judgements', if any, Of course, after serving the copy of the same to the Respondent side three days well in advance, before the next hearing date.

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**